

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 209/MP/2017

Subject : Petition for Approval of transmission charges, transmission losses and other conditions for use of 176.5 Km Double Circuit 220 kV Dedicated Transmission line of A.D. Hydro Power Limited from Prini (Generating station of ADHPL) to Nalagarh (Sub-station of CTU).

Date of hearing : 31.5.2018

Petitioner : A.D. Hydro Power Limited

Respondents : Everest Power Private Limited and Others

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Ms. Seema Jain, Advocate, AD Hydro
Ms. Kakoli Sengupta, AD Hydro
Shri Praveen Kumar, AD Hydro
Shri Sumit Garg, AD Hydro
Shri Ankur Gupta, Advocate, EPPL
Shri Anand K.Ganesan, Advocate, HPPTCL
Ms. Swapna Seshadri, Advocate, HPPTCL
Shri R.K. Dhiman, HPPTCL
Shri I.P. Singh, HPPTCL
Shri Sanjay Sen, Senior Advocate, NKTL
Shri Hemant Singh, Advocate, KPCPL
Shri Nishant Kumar, Advocate, KPCPL
Shri Matrugupta Mishra, Advocate, KPCPL
Ms. Ankita Bafna, Advocate, KPCPL
Ms. Shikha Ohri, Advocate, KPCPL
Shri Vijay S., KPCPL
Shri H.K. Chawla, NRLDC
Shri Ashok Rajan, NRLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed *inter-alia* for seeking approval of the transmission charges, losses and other related issue for use of 220 kV D/c Dedicated Transmission Line. Learned counsel for the Petitioner further submitted as under:

- (a) On 20.8.2002, the Petitioner was accorded with Techno Economic Clearance (TEC) by CEA to construct a 176.5 Km 220 kV D/C line from its generating station to Nalagarh CTU. Dedicated Transmission Line was not established to undertake business of transmission and was established as per technical standards to cater to redundancy.

(b) The Petitioner's generating station and Dedicated Transmission Line are a composite project and was not planned or executed as separate activities. The costs towards the transmission system wherever incurred and expressed separately have been taken and wherever the costs are composite, cost have been taken as pro-rata and normative basis. Certain costs cannot be apportioned and the Petitioner has not considered those costs towards the calculation of transmission charges.

2. Learned senior counsel for KPCPL submitted that the Petitioner has not submitted the forms as per the Tariff Regulations.

3. In response of the Commission's query as to why the data required for calculating the transmission charges, etc. was not filed in the prescribed format, the representative of the Petitioner submitted that the tariff forms are not applicable in case of dedicated transmission line. He further submitted that its Dedicated Transmission Line is for its generating assets and accounting for the plant and dedicated transmission line has been done accordingly and it is not possible to segregate all the costs incurred by the Petitioner. The representative of the Petitioner submitted that it had tried to furnish the data in a format but could not do so. He further submitted that if required, a certificate from the statutory auditor may be obtained to prove capital cost of the dedicated transmission system.

4. After hearing the learned senior counsel and counsel for both the parties, the Commission directed the Chief (Finance) of the Commission to convene a meeting with the Petitioner within one month regarding the submission of information in the prescribed format.

5. The petition shall be listed for hearing in due course.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**